

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A.No.221/05.**

Friday, this the 15th day of July, 2005.

CORAM:

HONBLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER
HONBLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.Lakshmanan,
S/o Late P.C.Raman Nair,
'Parvathi',
Vengara Vayal, Chirakkal, Kannur. Applicant

(By Advocate Shri KP Dandapani)

Vs.

Union of India, represented by
P.C.D.A.(Pension),
Draupadi Ghat,
Allahabad-211014 (U.P.)

Joint Secretary (Trg & C.A.O.),
Ministry of Defence,
C-II Hutmants, Delhousie Road,
New Delhi-110011.

The Director,
Combat Vehicle Research and Development
Establishment,
Avadi, Chennai. Respondents

(By Advocate Shri George Joseph, ACGSC)

The application having been heard on 15th July, 2005, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. KV SACHIDANANDAN, JUDICIAL MEMBER

The applicant is aggrieved by the loss sustained by him in the amount of pension received due to the inaction on the part of the respondents in transferring the pro-rata pension for the service rendered by him in the erstwhile department. He is also aggrieved by the long delay in disbursing the pensionary benefits and retirement gratuity due for his service in Defence Ministry from 14.12.1970 to 28.7.1983. Even though the respondents have taken five opportunities, they have not filed the reply statement so far.

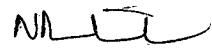
2. Shri K.P.Dandapani, learned counsel appeared for the applicant and Shri George Joseph, ACGSC appeared for the respondents

3. When the matter came up before the Bench, learned counsel for the respondents submitted that the applicant has filed several representation including Annexure A-9, which are not yet disposed of. Learned counsel for the applicant submitted that the applicant would be satisfied if the 3rd respondent is directed to consider and dispose of the representation (A9) within a time frame.

4. Accordingly, we direct the 3rd respondent to consider and dispose of the representation (A9) submitted by the applicant and to give a speaking order within a period of three months from the date of receipt of a copy of this order.

5. O.A.is disposed of as above. In the circumstance, no order as to costs.

Dated the 15th July, 2005.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.V.SACHIDANANDAN
JUDICIAL MEMBER

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